

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [MCCL PETROCHEM LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MCCL Petrochem Limited
2.	Date of incorporation of corporate debtor	10/06/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23101DL2015PLC281390
5.	Address of the registered office and principal office (if any) of corporate debtor	GC-22. Ground Floor, Khosla House, Shivaji Enclave, near Shivaji College, New Delhi, New Delhi DL 110027 IN
6.	Insolvency commencement date in respect of corporate debtor	23/10/2019 (Order Received On 30/10/2019)
7.	Estimated date of closure of insolvency resolution process	27/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pankaj Khetan, Regn. No. : IBBI/IPA-002/IP-N 00010/2016-17/10014
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-38, LGF, Jangpura Extension, Near Eros Complex, New Delhi – 110014, E-MAIL: pankaj.khetan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: K-37/A, Basement, Kailash Colony, New Delhi – 110048, E-MAIL: cirpmcclpetrochem@gmail.com
11.	Last date for submission of claims	13/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal (PB) has ordered the commencement of a corporate insolvency resolution process of the MCCL Petrochem Limited on 23/10/2019 (Order Received on 30/10/2019).

The creditors of MCCL Petrochem Limited, are hereby called upon to submit their claims with proof on or before 13/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/10/2019
Place: New Delhi



A handwritten signature in black ink, appearing to read "Pankaj Khaitan".

Name: Pankaj Khaitan
Interim Resolution Professional
In The Matter Of "MCCL Petrochem Limited"
Registration No.: IBBI/IPA-002/IP-N 00010/2016-17/10014